

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* *

O.A. 337/94.

Dt. of Decision : 28.4.94.

C. Kista Reddy

.. Applicant.

Vs

The Superintendent of Post Offices,
Karimnagar Division,
Karimnagar.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N.V. Raghava Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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(26)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri N.V. Raghava Reddy, learned counsel for the respondents.

2. This OA was filed on or before 15-2-1994 for promotion or reversion issued to the applicant vide respondent's letter dated 15-2-1994 vide No.82-2/7/94.

3. The applicant joined service as Postman. He was promoted and appointed as Mail Overseer, Jagtial on Adhoc basis vide Annexure-6 in August, 1992. By impugned proceedings dt. 15-2-1994 the Superintendent of Post Offices, Karimnagar, requested the Post Master, Jagtial, to inquire from the applicant as to whether he is willing to be posted as Postman at Jagtial, and the said willingness should be submitted on or before 25-2-1994.

Impugned OA. 15-2-1994 does not indicate that the applicant was actually reverted as Postman. He was merely asked to give his willingness for consideration for the post of Postman at Jagtial if he is interested. The same cannot be treated as reversion of the applicant as Postman.

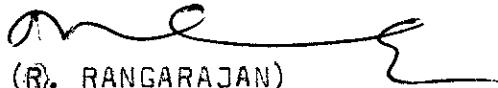
5. It can be seen from the Annexure 6 that the promotion of the applicant as Mail Overseer is only on adhoc basis. The only direction that can be given in the circumstances is that he should not be replaced by another adhoc promotee. Ofcourse he can be replaced by a regular.

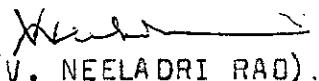
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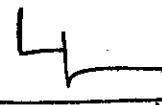
promoted Overseer.

6. The OA is ordered accordingly. No costs.


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO).
Vice Chairman

Dated : April 28, 94
Dictated in Open Court


P.M. 180944

Copy to:-

1. The Superintendent of Post Offices, Karimnagar Division, Karimnagar.
2. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
3. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

O.A.337/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

Dated: 28/4/1994

ORDER/JUDGMENT

O.A.R.A./C.A.NO.

O.A.NO.

337/94

T.A.NO.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

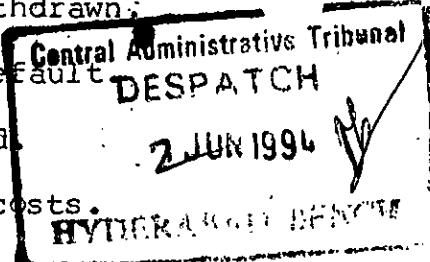
Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Rejected/Ordered

No order as to costs.



(6)